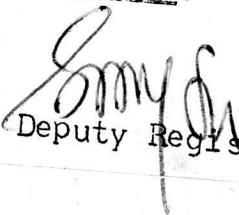


Per Tribunal

22/4/93

As per direction of the Hon'ble Vice Chairman dated 22.1.93, the matter is taken out from Sine-die list. Fixed for final hearing on 16/6/93. Issue notices to the parties as per order dated 11.


Deputy Registrar

Notices issued to applicant's Adv. & all Respondents and dated 23/4/93.

✓
31/1

Letter recd from
Mang Law requested
that Notices should not
be sent to him, but
up for ~~inter~~ personal pl.

8/6.

Per Tribunal

Date 16/6/93

Applicant in person / by Mr GS Walla
Advocate / Respondent by Mr AK Kapoor

Council. For want of time

The matter adjourned to 6.7.93

for final hearing


Dy. Registrar

(2)

Dated: 6/7/93.

Shri/for the applicant.
None for the Respondents.
The facts in Tr. Application
No. 16/89 Sh. D. G. Baliavant v/s. Union
of India and others decided
on 19/10/90 is identical with
the present case and this
Tribunal by that Judgment
(to which one of us Shri M.Y.
Piplkar was a party)
dismissed the case holding that
there was no merit in the
application. No new point
arises in the present case and
the present case would be fully
covered by that Judgment.
This application is also therefore
dismissed likewise.
No order as to costs.

M.Y. Piplkar
(M.Y. Piplkar)
M(A)

M.S. Deshpande
(M.S. Deshpande)
V/C.

~~order/Judgement despatched to
Applicant/Respondent(s) on~~

6/7/93
order/Judgement despatched
to Applicant/Respondent(s)
on 12/7/93

1417